

IN THE HIGH COURT OF ORISSA: CUTTACK

Writ Petition No. / 20.....

Code No. _____

In the matter of

An application under Article 226 / Article 227 of the Constitution of India, 1950.

AND

In the matter of

An application under (state the relevant law / provision under which the order impugned has been passed and interference is warranted).

AND

In the matter of

A.B. (add description such as age, father / husband's name, residential address including Fax number with S.T.D. Code / Phone No. / Mobile No. and e-mail address, if any or the official address with such details)

..... PETITIONER (S)

VERSUS

C .D. (add description such as age, father / husband's name, residential or official address on which the service of notices is to be effected on the Opposite Party / Parties. The details of each Opposite Party are to be given in a chronological order with Fax number with S.T.D. Code / Phone No. / Mobile No. and e-mail address, if any.)

..... OPPOSITE PARTY / PARTIES

DETAILS OF THE APPLICATION

1. Particulars of the cause/order against which the Petition is made:

(1) Date of Order / Notification / Circular / Policy / Decision etc:

(2) Passed in (Case or File Number) :.....

(3) Passed by (Name and designation of the Court, Authority, Tribunal etc.):
.....

(4) Subject-matter in brief:

2. Declaration that no proceeding on the same subject matter has been previously instituted in this Court or any other Court, Authority or Tribunal:

If instituted, indicate the status or result thereof, annexing a copy of the order.

- 3. Facts of the case:**
Give a concise statement of facts in a chronological order, each assertion being, so far as is convenient, contained in a separate paragraph along with a declaration that no part of the statement so disclosed is false and that nothing has been suppressed by the petitioner.
- 4. Grounds for relief with legal provision:**
Give separately, the grounds on the basis which each of the relief is claimed and the legal provision in support thereof.
- 5. Details of alternative remedies available and whether exhausted:**
Give a declaration that the Petitioner has availed all statutory and other remedies, indicating detail particulars of alternative remedies with relevant provision of Law.
- 6. Delay, if any, in filing the Petition and explanation therefor:**
State the cause of action and the reasons for not filing the Petition earlier with details.
- 7. Synopsis and list of dates and events in separate sheets are to be attached to the application, after the Index:**
Indicate the summary and briefly narrate the chronology of events / important facts that led to the filing of the Petition.
- 8. Relief prayed for:**
Specify the nature of the Writ / Order / Direction (s).
- 9. Interim Order/ Writ, if prayed for:**
Specify, if interim order / relief has been sought for by separate application.
- 10. Documents relied on:**
Indicate the particulars of documents and in whose possession / custody the same is available along with a certificate that those are the true copies of the originals.
- 11. Caveat:**
That, no notice of lodging a caveat by the opposite party is received.

or

Notice of caveat is received and the Petitioner has served the copies of the Writ Petition as well as the accompanying petitions seeking interim order on the caveator / counsel for the caveator.
- 12. Other Particulars:**
All such particulars as under the Rules including affidavit in support of the application, relevant 'Certificate' and 'Undertaking' etc. are to be duly furnished.

Place:

Date:

**Signature and full name of the
Party / Advocate for.....**